

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Service Tax Appeal No. 41953 of 2015

(Arising out of Order-in-Appeal No.41/2015 dt. 23.06.2015 passed by the Commissioner of Central Excise (Appeals-I), Coimbatore at Madurai)

M/s.Nova Carbons Private Ltd.

Appellant

Plot No.B 48 & B49, SIPCOT Industrial Growth Centre,
Gangaikondan
Tirunelveli 627 352.

Vs.

Commissioner of GST & Central Excise

Respondent

Central Revenue Building, Tractor Street,
NGO Colony,
Tirunelveli-627 007.

APPEARANCE:

Shri K. Suresh Rao, Consultant, for the Appellant
Ms. Sridevi Taritla, ADC (AR) for the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

Final Order No. 41051 / 2021

Date of Hearing: 12.02.2021

Date of Decision: 12.02.2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with the list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included

in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(P. VENKATA SUBBA RAO)
Member (Technical)